

#### "FORM I

(See section 12 of the Maharashtra Settlement of Arrears of Tax, Interest, Penalty or Late Fee Act, 2022)

# Application for settlement of Arrears of tax, interest, penalty or late fee payable as per the statutory order

Sub   :   Application under the Maharashtra   Settlement of Tax, Interest, Penalty or Late   Fee Act, 2022    1	Γο,									
Settlement of Tax, Interest, Penalty or Late  Fee Act, 2022  1 I										
of / on behalf of M/s		Sub :	Settleme	ent of Tax						
of / on behalf of M/s	l T		(Des	ignation)						
under sub-section (1) of section 12 of the Maharashtra Settlement of Arrears  Tax, Interest, Penalty or Late Fee Act, 2022 for the purpose of settlement of the arrears of the tax, interest, penalty or late fee as per the statutory order under under which an application is being made).  (A) General information:  Please tick the appropriate box:  Registered dealer  Unregistered person including Financial institution  (1) Name of the Applicant (In Block			•							
Tax, Interest, Penalty or Late Fee Act, 2022 for the purpose of settlement of the arrears of the tax, interest, penalty or late fee as per the statutory order und										
arrears of the tax, interest, penalty or late fee as per the statutory order und	under sub-sec	tion (1) o	f section 12	2 of the Ma	harasht	tra Se	ttlem	ent o	of Arre	ars o
	Tax, Interest, F	Penalty o	r Late Fee A	Act, 2022 f	or the p	urpos	se of s	ettle	ment	of the
	arrears of the t	ax, inter	est, penalt	y or late fe	e as per	the s	statut	ory	order ı	ande:
(A) General information: Please tick the appropriate box: Registered dealer Unregistered person including Financial institution (1) Name of the Applicant (In Block					_			•		
(A) General information:  Please tick the appropriate box:  Registered dealer  Unregistered person including Financial institution  (1) Name of the Applicant (In Block					(riai	me o	y irie	: Ne	eievan	i Ac
Please tick the appropriate box:  Registered dealer  Unregistered person including Financial institution  [1] Name of the Applicant (In Block	under which a	n applica	ition is bein	g made).						
Please tick the appropriate box:  Registered dealer Unregistered person including Financial institution  (1) Name of the Applicant (In Block										
Registered dealer Unregistered person including Financial institution  (1) Name of the Applicant (In Block	(A) General i	nformat	ion:							
Registered dealer Unregistered person including Financial institution  (1) Name of the Applicant (In Block	Please tick the ar	opropriat	re box:							
(1) Name of the Applicant (In Block			<del>,                                    </del>							
Applicant (In Block	Unregister	ed perso	n includin	g Financi	al insti	tutio	n			
Applicant (In Block										
Applicant (In Block	(1) Nama of the	M/a								
Block	• •	IVI/S								
letters)										
	letters)									
	(2) Registration	Number	•							

(a) TIN under MVAT Act Or UIN									
(b) TIN under MVAT Act of the Dealer on whose behalf the application is filed by Financial Institution  (c) Registration No. under									
relevant Act									
(d) GSTIN, if any									
(e) PAN of the applicant under IT Act, 1961									
(3) Address of the person whose dues are to be settled:-									
(4) PIN CODE									
(5) E-mail id of the applicant			•	•					
(6) Mobile No. of the applicant									
(B) Details of	-4-4	<b>4</b>		ر دم الم	-41	Co.	 	- 6	 2 - 24 -

(B) Details of statutory order and option for payment of requisite amount:

1.	Settl	ement	sought	in	respect	of	(Please	Tick	mark)	,-
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(2) Period of the Statutory order

<sup>(1)</sup> Statutory order (Please select from drop down) Assessment/Reassessment / Revision / Review / 1st Appeal / 2nd Appeal order / Court order.

From	D	D	M	M	Y	Y	Y	Y	То	D	D	M	M	Y	Y	Y	Y
PIOIII									10								
(3) Option for payment of requisite amount									unt								
(	Plea	ise T	ick i	marl	ς) ,-		_										
L	um	p su	m p	aym	ent	opti	on										
One-time payment option																	
Installment option																	
-																	

2. Designation of the authority passing the								
Statutory order								
3. Designation of the Nodal Officer in-charg	ge of							
the case for which the settlement is sough	ght							
(in case different than (2) above).								
4. Date of the Statutory order	D	D	M	M	Y	Y	Y	Y

## (C) Details of arrears as per statutory order:

(1) Tax, interest, penalty or late fee payable as per statutory order										
(Amount in Rs,)										
	Tax	Total	Interest	Penalty	I ata faa	Total				
Un-disputed	Disputed	Tax	Interest	Penanty	Late fee	Total				

(2) Amount pa	aid after the	date of sta	tutory ord	ler whether	in appeal or	otherwise					
till the 31st March 2022:											
(Amount in Rs,)											
Description Amount											
,	Total amount paid										
(3) Amount of 2022[(1)-(2	•	st, penalty	or late fe	e outstand	0	e 1 <sup>st</sup> April nt in Rs,)					
	Tax	Total	Interest	Penalty	Late fee	Total					
Un-disputed	Disputed	Tax	meerese	1 charty	Bate lee	Total					

(4) In case the order is passed on or after the 1<sup>st</sup> April 2022 but on or before the 30th September 2022 then the amount of tax, interest, penalty or late fee outstanding as per statutory order:

(Amount in Rs.)

					(	0.220 222 210,)
	Tax	Total	Interest	Penalty	Late fee	Total
Un-disputed	n-disputed Disputed		mierest	remaity	Late lee	Total

(5) Details of the appeal filed and withdrawal, if any:	
(a) Appeal No. / Writ Petition No/ Special Leave Petition No.	
(b) Designation of Appellate Authority or Tribunal or court.	
(c) Date of application for full and unconditional withdrawal of appeal filed before the Appellate Authority/Tribunal/Court	
(d) Appeal withdrawal No. and date, if withdrawal order is passed.	

## (D) Details of the settlement of arrears, requisite amount and the amount of waiver

#### Settlement of tax, interest, penalty or late fee

(a) For the settlement of amount outstanding as per Sr. No. (C) (3) or (C)(4) above, the payment of requisite amount to be made and waiver under Lump sum payment as per Annexure A or Annexure B, as the case may be, for the periods upto 30th June 2017 is as under:

Sr. No.	Outstanding amount	Payment of requisite amount	Amount of waiver sought

(b) For the settlement of amount outstanding as per Sr. No. (C) (3) or (C)(4) above, the payment of requisite amount to be made and waiver under One time payment option as per Annexure A or Annexure B, as the case may be, for the periods upto 30th June 2017 is as under:

Sr. No.	Particulars	Outstanding amount	Payment of requisite amount	Amount of waiver sought
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			Annexure A for the periods 1st April 2005 to 30th June, 2017	Annexure B for the periods upto 31st March 2005	Annexure A for the periods 1st April 2005 to 30th June, 2017	Annexure B for the periods upto 31st March 2005
(i)	Amount of disputed tax	un-				
(ii)	Amount disputed tax	of				
(iii)	Amount interest	of				
(iv)	Amount penalty	of				
(v)	Amount of fee	late				
	Total amou	nt				

(c) (i.) For the settlement of amount outstanding Sr. No. (C) (3) or (C)(4) above, the payment of requisite amount to be made and waiver under Instalment option\* as per Annexure A or Annexure B, as the case may be, for the periods upto 30th June 2017 is as under:

				ent of amount	Amount of waiver sought		
Sr. No.	Particulars	Outstanding amount	Annexure A for the periods 1 <sup>st</sup> April 2005 to 30 <sup>th</sup> June, 2017	Annexure B for the periods upto 31st March 2005	Annexure A for the periods 1 <sup>st</sup> April 2005 to 30 <sup>th</sup> June, 2017	Annexure B for the periods upto 31st March 2005	
(i)	Amount of undisputed tax						
(ii)	Amount of disputed tax						
(iii)	Amount of interest						
(iv)	Amount of penalty						
(v)	Amount of late fee						
	Total amount						

\* - Minimum 25 per cent. of the requisite amount as calculated above shall be paid before filing of application for settlement of arrears and balance amount shall be paid in three equal quarterly instalments starting from the date of application.

Total requisite amount							
Less: Paid with this application							
Balance to be paid in three equal quarterly							
instalments starting from the date of application							

(ii.) I hereby undertake to pay the balance of the requisite amount in three equal quarterly instalments from the date of application. The copies of the challans for the amounts paid under installments would be submitted alongwith Form VII. Form VII would be submitted within 8 days from the due date of the last installment.

Sr. no.	Instalment No.	Amount of instalment
1	1st Instalment	
2	2nd Instalment	
3	3rd Instalment	
	Total	

#### Payments and attachment -

#### [A] ATTACHMENTS

The following documents are attached with this application: -

- (a) A copy of statutory order against which settlement is sought for.
- (b) Original order allowing withdrawal of appeal or in case the appeal withdrawal order is not received then the copy of the request letter submitted for withdrawal of the appeal.
- (c) Copies of self-certified challans of payment made after the date of order till the 31<sup>st</sup> March 2022 and for the payment of the requisite amount for the settlement.
- [B] Details of payment made upto 31st March 2022

(Amount in Rs.)										
Sr. no.	Challan No.	Period	Payment date	Amount						
1										
2										
3										

### [C] Details of payment made on or after 1st April 2022

(Amount in Rs.)									
Sr. no.	CIN	Period	Payment date	Amount					
1									
2									
3									

Place:	
Date:	
	(Name and Signature of the Applicant)

#### DECLARATION.

I(Name in	n Block Letters) solemnly declare that the								
information given in this application,	statements accompanying, are correct and								
complete to the best of my knowledg	e and belief and amount of arrears of tax,								
interest, penalty or late fee and requisite amount is determined as per section 8									
or section 9 read with section 10 and .	Annexure-A or Annexure-B of the Act. Also,								
the other particulars shown therein as	re truly stated and relate to statutory order								
indicated in the application.									
I have carefully read and unders	tood the conditions for the settlement of the								
said arrears and are fully accepted to r	me/us. I further declare that the application								
for settlement is submitted in my capa	acity asand that I am								
competent to verify the correctness an	d completeness of the application.								
Place:									
Date:									
	(Name and Signature of the Applicant)								
	(Designation)								

# ACKNOWLEDGEMENT ONE TIME PAYMENT OPTION

Application No.	Date
pp	

Received application in Form I for Settlement of arrear	es under the
Maharashtra Settlement of Arrears of Tax, Interest, Penalty or Late F	Fee Act, 2022,
in respect of the statutory order dated in case of M	/s
RC.No./ PAN/TIN Nofor periodto-	·
Place:	
Date:	
This is a system generated acknowledgement and requires no signat	ture.

# ACKNOWLEDGEMENT INSTALLMENT OPTION.

**Date** 

	Receiv	ed application in Form I for S	Settlement of arr	ears under the
Mahaı	rashtra	a Settlement of Arrears of Tax, Inter	rest, Penalty or La	te Fee Act, 2022,
in res	pect o	f the statutory order dated	in case of	M/s
RC.No	o./ PAN	N/TIN No for	period	-to
	The sc	hedule to pay the balance of the r	equisite amount is	s as under-
	Sr.	Due date (system generated date	Amount o	$\overline{\mathbf{f}}$
	no.	based on date of application)*	instalment	
	1			
	2			
	3			
		Total		

\* - Please adhere to the above payment schedule to avoid recovery action.

Place:

Application No.

Date:

This is a system generated acknowledgement and requires no signature.

#### "FORM-IA

(See section 12 of the Maharashtra Settlement of Arrears of Tax, Interest, Penalty or Late Fee Act, 2022)

Application for settlement of Arrears of return dues or, tax, interest or late fee as recommended by the auditor in the audit report as per sub-clauses (ii) and (iii) of clause (d) of sub-section (1) of section 2.

To,			
		_	
	Sub	:	Application under the Maharashtra Settlement of Tax, Interest, Penalty or Late Fee Act, 2022
			of / o
			hereby apply under sul
` ,			2 of the Maharashtra Settlement of Arrears of Tax
	•		e Fee Act, 2022 for the purpose of settlement of the
arrears of the t	ax, int	ere	st, penalty or late fee payable as per the return, revise
return or, as tl	ne case	e m	nay be, as per the audit report under
			(name of the Relevant Act under which a
application is b	eing m	ıad	(e).
(A) General inform	nation	ı:	
Please tick the ap	propria	ate	box:
Registered	deale	r	
Unregister	ed dea	ler	including Financial institution
1. Name of the	M/	s	
Applicant (In Block			
letters)			
,			

2. Registration Number										
(a) TIN under MVAT Act/UIN										
(b) TIN under MVAT Act of the Dealer on whose behalf the application is filed by Financial Institution										
(c) Registration No. under relevant Act										
(d) GSTIN, if any										
(e) PAN of the applicant under IT Act, 1961										
3. Address of the person whose dues are to be settled:-										
4. PIN CODE										
5. E-mail id of the applicant		ı	ı				ı		1	
6. Mobile No. of the applicant										
	1	1 1 ^	· cc							
7. Designation of the Nodal Officer incharge of the case for which the settlement is sought.										

(B) Category of arrears for the settlement, amount of requisite payment and waiver thereof:

	tegory of arrear propriate category		settlement	is sought:	(Please Tick				
(A	(A) Amount of tax, interest or late fee payable as per Return/s for the periods ending on or before 30th June 2017;								
(B	<b>(B)</b> Amount of tax, interest or late fee recommended to be payable by the auditor for the periods ending on or before 30 <sup>th</sup> June 2017;								
(C	Option for payment of		(Please Tick ma	rk) ,-					
	One time paymen	-							
	Installment optio	n ————————————————————————————————————							
appli	ncial year of the cation for settlem	ent is filed:							
	Return/Revised re		•						
(a) Settlement in respect of the returns for the periods ending on or before 30th June 2017, which are filed on or before the 31st March 2022 (applicant may file an application for a single return or a single application for all return dues of one financial year):									
Sr. No.	Period of Return/Revised return	Type of return (original or revised)	Tax payable as per return	Interest payable as per return	Late fee				
(i)									
(ii)									
(iii)									
(iv)									
(v)									
(vi)									
(vii)									
(viii)									
(ix)									
(x)									
(xi)									
(xii)									
•	Total amount	payable							

(b) Amount of tax, interest or late fee paid on or before 31st March 2022

(Amount in Rs,)

Description	Amount
Total amount paid	

(c)Outstanding amount of tax, interest or late fee as on the date of 1st April 2022 [(a)-(b)]:

Sr. No.	Period of Return/Revised return	Type of return (original or revised)	Тах	*Interest payable	Late fee					
(i)										
(ii)										
(iii)										
(iv)										
(v)										
(vi)										
(vii)										
(viii)										
(ix)										
(x)										
(xi)										
(xii)										
	Balance amou	nt outstanding	Balance amount outstanding							

<sup>\*-</sup> Interest payable to be calculated from the due date till the date of payment of Tax.

(d) Details of the requisite amount and the amount of waiver in respect of the returns that are filed on or before the 31st March 2022.

Settlement of tax, interest or late fee

(i) For the settlement of amount outstanding as per Sr. No. 1(A)(c) above, the payment of requisite amount to be made and waiver under One time payment option as per Annexure A or Annexure B, as the case may be, for the periods upto 30th June 2017 is as under:

Sr. No.	Particulars	Outstanding amount	Payment of requisite amount	Amount of waiver sought
------------	-------------	--------------------	-----------------------------	-------------------------

			Annexure A for the periods 1 <sup>st</sup> April 2005 to 30 <sup>th</sup> June, 2017	Annexure B for the periods upto 31st March 2005	Annexure A for the periods 1 <sup>st</sup> April 2005 to 30 <sup>th</sup> June, 2017	Annexure B for the periods upto 31st March 2005
(i)	Amount of undisputed tax					
(ii)	Amount of interest					
(iii)	Amount of late fee					
Total						
	amount					

(ii) (a) For the settlement of amount outstanding as per 1(A) (c) above, the payment of requisite amount to be made and waiver under

Instalment option\* as per Annexure A or Annexure B, as the case may be, for the periods upto 30th June 2017 is as under:

			Payment o	<del>-</del>	Amount of waiver sought		
Sr. No.	Particulars	Outstanding amount	Annexure A for the periods 1 <sup>st</sup> April 2005 to 30 <sup>th</sup> June, 2017	Annexure B for the periods upto 31st March 2005	Annexure A for the periods 1 <sup>st</sup> April 2005 to 30 <sup>th</sup> June, 2017	Annexure B for the periods upto 31st March 2005	
(i)	Amount of un-						
	disputed tax						
(ii)	Amount of						
	interest						
(iii	Amount of late						
	fee						
	Total amount					_	

<sup>\* -</sup> Minimum 25% of the requisite amount as calculated above shall be paid before filing of application for settlement of arrears and balance amount shall be paid in three equal monthly instalments starting from the date of application.

Total requisite amount
------------------------

Less: Paid with this application	
Balance to be paid in three equal monthly	
instalments starting from the date of application	

(b) I hereby undertake to pay the balance of the requisite amount in three equal quarterly instalments from the date of application. The copies of the challans for the amounts paid under installments would be submitted alongwith Form VII. Form VII would be submitted within 8 days from the due date of the last installment

Sr.	Instalment	Amount of instalment
no.	Number	
1	1st Instalment	
2	2 <sup>nd</sup> Instalment	
3	3 <sup>rd</sup> Instalment	
	Total	

1(B) Settlement of arrears as recommended in the Audit Report						
Financial Year of the Aud settlement Application is	_					
(a) Tax, interest or late fee recommended to be payable, whether accepted by the dealer or not, by the Auditor in Part-1, letter of submission provided under the audit report in Form-704 (Amount in Rs.):						
Tax	Interest	Lat	e fee			
(b) Tax, interest or late fee accepted by the dealer out of 1(B)(a) above (Amount in Rs.):						
Un-disputed Tax	Interest		Late fee			

(c) Tax,	interest o	r late fe	e payable	but	NOT	accepted	out	of	1(B)(a)	above
(Amo	unt in Rs.	):								

Tax				Intorost	I ata faa	
Un-dis <sub>l</sub>	outed	D	isputed	Interest	Late fee	

(d) Balance Outstanding amount of tax, interest or late fee as on the date of 1st April 2022 (Amount in Rs.):

_	•			
Ta	X	*Interest payable	Late fee	
Un-disputed	Disputed	interest payable	Late lee	

 $^{*-}$  Interest payable to be calculated from the due date till the date of payment of Tax.

#### (e) Details of the settlement of arrears, requisite amount and the amount of waiver Settlement of tax, interest, penalty or late fee

(i) For the settlement of amount outstanding as per Sr. No. 1(B)(d) above, the payment of requisite amount to be made and waiver under **One time payment option as per**Annexure A or Annexure B, as the case may be, for the periods upto 30<sup>th</sup> June 2017 is as under:

Sr. No.	Particulars	Outstanding amount	Payment of requisite amount		Amount of waiver sought	
			Annexure A for the periods 1st April 2005 to 30th June, 2017	Annexure B for the periods upto 31st March 2005	Annexur e A for the periods 1st April 2005 to 30th June, 2017	Annexure B for the periods upto 31st March 2005
(a)	Amount of undisputed tax					
(b)	Amount of disputed tax					
(c)	Amount of interest					
(d)	Amount of late fee					
	Total amount					

(ii) (a) For the settlement of amount outstanding Sr. No. 1(B)(d) above, the payment of requisite amount to be made and waiver under Instalment option\* as per Annexure
 A or Annexure B, as the case may be, for the periods upto 30<sup>th</sup> June 2017 is as under:

Sr. No.	Particulars	Outstanding amount	Payment of requisite amount		Amount of waiver sought		
			Annexure A for the periods 1st April 2005 to 30th June, 2017	Annexure B for the periods upto 31st March 2005	Annexure A for the periods 1st April 2005 to 30th June, 2017	Annexure B for the periods upto 31st March 2005	
(a)	Amount of undisputed tax						
(b)	Amount of disputed tax						
(c)	Amount of interest						
(d)	Amount of late fee						
	Total amount						

\* - Minimum 25 per cent. of the requisite amount as calculated above shall be paid before filing of application for settlement of arrears and balance amount shall be paid in three equal quarterly instalments starting from the date of application.

Total requisite amount				
Less: Paid with this application				
Balance to be paid in three equal quarterly				
instalments starting from the date of application				

(ii) (b) I hereby undertake to pay the balance of the requisite amount in three equal quarterly instalments from the date of application. The copies of the challans for the amounts paid under installments would be submitted alongwith Form VII. Form VII would be submitted within 8 days from the due date of the last installment.

Sr. no.	Instalment	Amount	of
	Number	instalment	
1	1st Instalment		
2	2 <sup>nd</sup> Instalment		
3	3 <sup>rd</sup> Instalment		
	Total		

#### Payments and attachment -

#### [A] ATTACHMENTS

The following documents are attached with this application: -

- (a) Copy of the return/revised return/audit report recommendations against which settlement is sought.
- (b) Copies of self-certified challans of payment made towards the aforesaid dues made till the 31st March 2022 and payment of the requisite amount.
- [B] Details of payment made upto 31st March 2022

(Amount in Rs.)						
Sr. no.	Challan No.	Period	Payment date	Amount		
1						
2						
3						

[C] Details of payment made on or after 1st April 2022

	(Amount in Rs.)						
Sr. no.	CIN	Period	Payment date	Amount			
1							
2							
3							

Place:		
Date:		
	(Name and	Signature of the Applicant)

#### DECLARATION.

Iof M/s
solemnly declare that the information given in this
application, statements accompanying is correct and complete to the best of my
knowledge and belief and amount of arrears of tax, interest, penalty or late fee and
requisite amount is determined as per section 8 or section 9 read with section 10
and Annexure-A or Annexure-B of the Act. Also the other particulars shown in
respect of each class of arrears mentioned in sub-clauses (ii) to (iii) of clause (d) of
sub-section (1) of section 2 of the Act are truly stated.
I have carefully read and understood the conditions for the settlement of the
said arrears and are fully accepted to me/us. I further declare that the application
for settlement is submitted in my capacity asand that I am
competent to verify the correctness and completeness of the application.
Place:
Date:
(Name and Signature of the Applicant)

# ACKNOWLEDGEMENT ONE TIME PAYMENT OPTION

Application No.	Date

Received	application in	n Form IA	for	Settlement	of arr	ears ı	ınder	the
Maharashtra Se	ettlement of Arı	ears of Ta	x, Inte	erest, Penalt	y or La	te Fee	Act, 20	)22,
in respect of the	he statutory o	rder dated	[	in cas	e of	M/s.		
RC.No./ PAN/T	IN No		for	period		-to		
Place:								
_								
Date:								

This is a system generated acknowledgement and requires no signature.

# ACKNOWLEDGEMENT INSTALLMENT OPTION.

**Date** 

Application No.

Place:

Date:

R	eceived application in Form IA	for Settlement of arre	ars under the
Mahara	shtra Settlement of Arrears of Tax,	Interest, Penalty or Late	e Fee Act, 2022
in resp	ect of the statutory order dated	in case of	M/s
RC.No.,	/ PAN/TIN No	for periodt	0
T	he schedule to pay the balance of t	the requisite amount is a	as under-
Sr.	Due date (system generated date	Amount of instalment	]
no.	based on date of application)*		
1			
2			
3			
	Total		
* - Pleas	se adhere to the above payment scl	hedule to avoid recovery	action.

This is a system generated acknowledgement and requires no signature.

#### FORM-II

(See Section 11 of the Maharashtra Settlement of Arrears of Tax, Interest, Penalty or Late Fee Act, 2022)

#### APPLICATION FOR WITHDRAWAL OF APPEAL

То	,		
	Sub	:	Application for withdrawal of appeal under Relevant Act for Settlement under the Maharashtra Settlement of Tax, Interest, Penalty or, the Late Fee Act, 2022
	Ref	:	(a) Appeal No
			(b)
	of the applican Maharashtra Se 2022 for settlem	t) d ttlen ent	esire to file an application under section 12 of the nent of Arrears of Tax, Interest, Penalty or Late Fee Act, of tax, interest, penalty or late fee under the(Name of the Relevant Act) against the outstanding dues
	as per statutory	orde	er passed for the period
2.	I hereby submit	tha	at I desire to withdraw, fully and unconditionally, the
			No) by me/us for the aforesaid period under the (Name of the Relevant Act) to settle the
	arrears under th	е Ма	aharashtra Settlement of Arrears of Tax, Interest, Penalty
	or Late Fee Act,	202	22. The details of the statutory order against which an
	appeal is filed ar	e as	under:

1. Set	1. Settlement sought in respect of (Please Tick mark) ,-																
	(1) Statutory order i.e Assessment/Re-assessment /Rectification/Revision /Review order or																
t	the appeal order /Court order.																
(2) l	(2) Period of the Statutory order																
From	D	D	M	M	Y	Y	Y	Y	То	D	D	M	M	Y	Y	Y	Y
140111									10								
(3) ]	(3) Financial year														T		
(4)	Appe	eal N	0.							•	<b>'</b>			•	•	<u>'</u>	

**3.** You are kindly requested to allow the withdrawal of the appeal as desired by me/us and oblige.

Signature

Name and the applicant.

Date:

Place:

#### FORM III

(See sub-section (1) or (2) of Section 13 of the Maharashtra Settlement of Arrears of Tax, Interest, Penalty or Late fee Act, 2022)

Read

		[1]	the a	pplic	ation	in F	orm ]	l file	d und	ler se	ction	12 of	the N	<b>A</b> ahar	ashtr	a		
				Arre	ars of	Tax	, Inte	rest, l	Penal	ty or	Late I	Fee A	ct, 20	022 fi	led by	y		
										holo	ler of	Regis	tratio	on No	٠			
					_			tory	order	passe	ed on-				fo	or		
	-			•	od			011										
	L	2] th										12 of						
				Arre	ars oi	1 ax	, inte	rest, I	Penai	-		Fee A Regis						
			ΡΔΝ		903	ainct	retur	n due	se / di			ecomi						
					r the					ues as	per r	ccomi	110110	iation	OI			
						•												
					, DD	ED 4	OE (			B 4 ES	NITE (TO							
												REJE						
			J)	Jnder	sub-se	ection	(	) of se	ection	13 of	the Set	tlemer	t Act	()				
1.	WHI	ERE	AS,	M/s	<u> </u>				(	Nam	e and	addı	ess	of th	ne ap	plica	nt) l	nas
	filed an application under section 12 of the Maharashtra Settlement of Arrearsof																	
	Tax, Interest, Penalty or Late Fee Act, 2022 for settlement of tax, interest, penalty or																	
	late	fee 1	unde	r the			(N	Vame										
	of th	e Re	eleva	nt A	ct) ag	gains	t the						(;	State	class	of a	rrear	s
	as gi	ven	in sı	ıb-cl	lause	s (i)	to (ii	ii) of	clau	ise (	<i>d)</i> of	sub-s	secti	on (1	) of s	sectio	on 2.	
2.	The	peri	od a	nd fi	nanc	ial y	ear f	or w	hich	settle	emen	t is so	ugh	t is a	s unc	ler:		
	(1)	Dani	- 1 C	1.	ماد د	441 .												
	(1)	D	D	M	ich s M	Y	Y	Y	Y	l 	D	D	M	M	Y	Y	Y	Y
F	From		D	111	171	1	1	1	1	То	D	D	1V1	1V1	1	1	1	1
		-																
	(2)	Fina	ncia	l yea	r for	whi	ch se	ttlen	nent i	İs								
		soug	ht															

(3) Whether ap									
(3) Whether appeal is withdrawn fully :( Tick ( $$ ) which is applicable)									
	Yes	;		No					
(4) ===				·					
					enalty or late fee fo				
				•	pplicant has not filed				
the appeal aga	inst the statute	ory order and for	which a	applicant has	applied for settlemen				
are as under:									
Tax		Interest		Penalty	Late fee				
<b>Un-disputed</b>	Disputed								
	-								
(5) The details	s of the outs	tanding amoun	t of tax	, interest, pe	enalty or late fee				
on account	of return due	s or dues as per	recomm	endation of	auditor for which				
		settlement are as							
applicant n	11			Penalty	Late fee				
аррисан н <b>Тах</b>		Interest		1 charty	Late Ice				
		Interest		1 charty	Late Ice				
Tax	Disputed	Interest		Tenarty	Late lee				
Tax		Interest		Tenancy	Late ree				
Tax		Interest		Tenancy	Late lee				
Tax Un-disputed				Tenancy	Late ree				

- 3. I have gone through the contents of the application, which was found correct and complete / which has not been found correct and complete. Therefore, a Defect Notice was issued on --------which is complied with / not complied with.
- **4.** The applicant has paid / short paid the requisite amount as per section 8 or section 9 read with section 10 of the Act and the *Annexure A* and *Annexure-B* appended to the Act and he has complied / partly complied with all / some conditions stated in section 11 and other provisions of the Act.

#### Lump sum option

Settlement in respect of arrears of tax, interest, penalty or late fee and waiver as per section 8 read with section 10 of the Act based on the requisite amount paid and the Lumpsum option selected for payment of requisite amount is determined as under:

Sr. No.	Outstanding amount	Payment of requisite amount	Amount of waiver granted

#### One time payment option / Installment option

Settlement in respect of arrears of tax, interest, penalty or late fee and waiver as per sections 8 and 9 read with section 10 of the Act based on the requisite amount paid and the One time payment option / Installment option selected for payment of requisite amount is determined as under:

Sr.	Particulars	Outstandin g amount eligible for	Pavment   ot	requisite	Amount grant	of waiver ed
No.		settlement	Annexure A	Annexure B	Annexure A	Annexure B
(a)	(b)	(c)	(d)	(e)	(f)	(g)
(1)	Amount of un-disputed tax					
(2)	Amount of TDS					
(3)	Amount of TCS					
(4)	Amount of disputed tax					
(5)	Amount of interest					
(6)	Amount of penalty					
(7)	Amount of late fee					
	Total amount					

5. Therefore, I Shri (Designation) hereby state that the applicant is eligible for the waiver of the amount as given in column (f) or (g) of the Table as above and the corresponding post-assessment interest or, as the case

may be, post-assessment penalty which is leviable but has not been levied till the date of the application filed for the settlement of arrears.

**6.** Necessary entries to give effect to the waiver and the payments shall be taken in the outstanding dues (recovery) registers.

OR

1. I have gone through the application for settlement and I am prima-facie of
the opinion that the application for settlement of arrears of tax, interest,
penalty or late fee is not in accordance with the provisions of this Act.
Therefore, a show-cause notice was issued on which was
properly served on Shriof M/s
In response to the show-cause notice, Sh attended
/ nobody attended and submitted / not submitted a written replyor attended
and made an oral submission as reduced in writing by me.
2. In view of the facts of the case, I have come to the conclusion that the
application for settlement of arrears of tax, interest, penalty or late fee is not
in accordance with the provisions of this Act and therefore same is rejected.
Signature
Name and the designation of the authority.
Date:
Place:
Seal:
Copy to: -  (a) the Applicant  (b) the Appellate Authority in case the appeal is filed and concerned recovery officer.

(c) the recovery file

#### **FORM IV**

(See section 13(3) of the Maharashtra Settlement of Arrears of Tax,

Interest, Penalty or Late Fee Act, 2022)

#### NOTICE FOR RECTIFICATION

To	
No	/Bdated DD/MM/YYYY
Application no.	
R-C. No. under relevant Act.	
Relevant Act.	
WHEREAS, it appears that in the of Section 13 of the Maharashtra Settlement Late Fee Act 2022, bearing No statutory order /return dues / dues from in your of follows:	dated in respect of as per audit report for the period
Sr. No. Description of the mistake in	brief.
(a)	
(b)	
(c)	

AND WHEREAS, it is proposed to rectify the mistake as stated below which will have the effect of enhancing the requisite amount payable/reducing the amount of waiver, you are hereby given the notice under sub-section (3) of section 13 of the Maharashtra Settlement of Arrears of Tax, Interest, Penalty or Late Fee Act, 2022, that, if you wish to place any objection against the proposed

rectification,	you	snould	attend	tne	office	OI	tne	undersigned
at		(place)	at	(t	ime) on.	• • • • • • •		(date).
		,		•	•			, ,
Gist of rectific	ation p	roposed to	o be made	e: -				
0.100 01 10001110	сстотт р	торовой о						
(1)								
(2)								
(3)								
(4)								
~ .								
Seal								
Place								
Tacc						Si	gnatur	·e
Date						.01	o	-
			Name ar	nd the	e design	atio	n of tl	he authority.

#### FORM-V

(See section 13(3) of the Maharashtra Settlement of Arrears of Tax, Interest, Penalty or Late Fee Act, 2022)

### APPLICATION FOR RECTIFICATION

To							
Subject: Application under sub-section (3) of section 13 of the Maharashtra  Settlement of Arrears of Tax, Interest, Penalty or Late Fee Act,  2022 for rectification of the mistake.							
Sir/Madam,							
I / We, the undersigned, herewith apply for The details are as follows.	rectification of the mistake.						
Name of the Applicant	M/s.						
R-C. No. under relevant Act.							
Relevant Act.							
Address of the place of business							
Order passed by							
Date and No. of Order of settlement u/s 13 (1) of the Act.							
Brief narration of the ground on which the rectification is sought.							
The quantum of relief from arrears sought.							
I / We, request you to consider the above mentioned facts and pass the necessary rectification order.							
Place:							
	Yours Faithfully,						
Date:							
N	Vame and Signature:						

#### FORM VI

(See section 15 of the Maharashtra Settlement of Arrears of Tax, Interest, Penalty or Late Fee Act, 2022).

### NOTICE FOR REVIEW

To				
No. of Order of settle	ement u/s 13 (1) of the	e Act		
R-C. No. under releva	ant Act.			
Relevant Act.				<u>                                     </u>
13 of the Maha Fee Act, 2022 b period from	ears that in the Order rashtra Settlement of pearing No to	Arrears of Ta dated in your ca	x, Interest, Pena in respase, the order is	Ity or Late pect of the erroneous
you are hereby proposed action	t is proposed to pass informed that, if you von you should atter(place) at	vish to prefer nd at the c	any objection aga office of the un	ainst such idersigned
3. Gist of order pr	roposed to be passed:	-		
Seal:				
Place:			Signature	
Date :	Nar	ne and the d	esignation of the	authority.

#### FORM-VII

(See clause (b) of the Table in section 10 of the Maharashtra Settlement of Arrears of Tax, Interest, Penalty or Late Fee Act, 2022)

#### FURNISHING OF DETAILS OF PAYMENTS UNDER INSTALMENT

To,												
•••••	• • • • • • •		•••••									
	• • • • • • •		•••••									
	• • • • • • • •											
		Subject:		ning of details of Lents under Inst	-							
	I	I(Designation)										
of	M/s.			h	ereby submit	that I have ap	oplied for					
settle	ement	of the arr	ears of t	he tax, interest,	penalty or la	te fee under						
				(name	of the Relevo	ant Act under	which an					
				) vide Applica								
Insta	lment	option.										
	Whil	e applyin	g for set	tlement under	Instalment o	ption, I have	paid the					
preso	cribed	requisite	amount a	at Rs	_ (minimum	- 25 per cent.) a	longwith					
appli	cation	n and subr	mitted pr	oof of the same.	The balance of	of the requisite	amount					
has l	oeen p	aid by me	e in three	e equal quarterly	y instalments	as follows-						
	Sr. no.	Due date	Paid date	Amount of instalment	Interest pai instalment,	•	Total amount paid					
	2											
	3	 Total										
		Total										
	Copi	es of self-	certified (	challans of the i	nstalments p	aid alongwith	challans					
for i	nteres	t paid on	accoun	t of delayed pa	ayment of in	stalments, if	any, are					
attac	hed h	erewith.										
Place	<b>:</b> :											
Date	:			(Na:	me and Signa	iture of the Ap	plicant.)					

#### **FORM VIII**

(See section 17 of the Maharashtra Settlement of Arrears of Tax, Interest, Penalty or Late Fee Act, 2022).

### NOTICE FOR REVOCATION

Γο 
No. of Order of settlement u/s 13 (1) of the Act
R-C. No. under relevant Act.
1. Whereas it appears that in the Order passed under sub-section (1) of Section 13 of the Maharashtra Settlement of Arrears of Tax, Interest, Penalty or Late Fee Act, 2022 bearing No
2. And whereas, it is proposed to pass an order to the effect mentioned below, you are hereby informed that, if you wish to prefer any objection against such proposed action you should attend at the office of the undersigned at(place) at(time) on
3. Gist of order proposed to be passed: -
Seal : Signature Place : Date :

Name and the designation of the authority.